

**CUSTOMS, EXCISE & SERVICE TAX APPELLATE TRIBUNAL
CHENNAI**

REGIONAL BENCH – COURT NO. III

Service Tax Appeal No.42108 of 2014

(Arising out of Order-in-Appeal No.103/2014(P)(ST) dt.16.06.2014 passed by Commissioner of Central Excise (Appeals), 26/1, M.G.Marg, Nungambakkam, Chennai - 600 034)

M/s.KBS Travels

No.264, Anna Salai,
Puducherry - 605 001.

Appellant

Vs

Commissioner of Central Excise & ST,

No.1, Goubert Avenue, Beach Road, Puducherry - 605 001

Respondent

APPEARANCE:

For the Appellant : Sh.G.Natarajan, Advocate

For the Respondent : Sh. Arul C Durairaj, Superintendent

CORAM :

HON'BLE MS.SULEKHA BEEVI C.S, MEMBER (JUDICIAL)

HON'BLE SH.P.ANJANI KUMAR, MEMBER(TECHNICAL)

DATE OF HEARING :28.10.2020

DATE OF DECISION :28.10.2020

FINAL ORDER No. 41100 /2020

PER BENCH

It is submitted that the appellant has availed the scheme under Sabka Vishwas. They have been issued discharge certificate as per Form – 4. Hence the appeal is dismissed.

(dictated and pronounced in court)

**(SulekhaBeevi C.S.)
Member (Judicial)**

**(P.Anjani Kumar)
Member (Technical)**

Vsr